

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No.606
Company Appeal-
50/252/ND/2024

IN THE MATTER OF:

M/s. D.M.A. Investment Private Limited

...APPELLANT

Vs

ROC

...RESPONDENT

Section

U/s 252 (3)

Order delivered on 02.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Appellant:Adv Awnish Kumar

For the RoC

:Adv Aakash Sharma

ORDER

Ld. Counsel for the Appellant is present and submitted that in terms of the order dated 22.03.2024 they have served the Respondent and have filed proof of service however, the same is not reflected on the e-portal. Ld. Counsel for the RoC is present and submitted that they have not received copy of the writ petition. Ld. Counsel for the Appellant undertakes to provide another copy of the writ petition on the Ld. Counsel for the RoC. List the matter on **11.07.2024.**

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)